

**N THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-III (SPECIAL BENCH)**

**Item No.304**  
IB-718(ND)/2021

**IN THE MATTER OF:**

M/s. Pawan Kumar Gupta

**Vs.**

M/s.ATS Housing Pvt Ltd.

.... APPLICANT/PETITIONER

....RESPONDENT

**SECTION**

**U/s 7 of IBC, 2016**

**Order delivered on 10.01.2022**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS**  
**MEMBER (JUDICIAL)**

**SHRI RAHUL PRASAD BHATNAGAR**  
**MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant

: Adv. Aditi Sinha, Adv. Rajul Shrivastava

For the Respondent

:

**ORDER**

Ms. Aditi Sinha, Advocate appears on behalf of the Financial Creditor and submits that she has filed an Affidavit under Section 65B of the Indian Evidence Act in relation to the service made upon the respondents. The same is taken on record by this Bench. In the meantime, the respondents are directed to file reply affidavit within two weeks.

List on 22.2.2022.



**(BACHU VENKAT BALARAM DAS)**  
**MEMBER (JUDICIAL)**



**(RAHUL PRASAD BHATNAGAR)**  
**MEMBER (TECHNICAL)**

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